

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Contempt Petition No. 51/2000

IN

Original Application No.: 566/2000.

Dated this Friday, the 6th day of October, 2000.

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).

Hon'ble Shri S. L. Jain, Member (J).

Karpurapu Vara Prasadrao

...

Applicant.

(In Person)

VERSUS

Shri V. K. Jain,
General Manager,
Currency Note Press,
Nashik Road - 422 101.

...

Respondent.

(By Advocate Shri V.S. Masurkar)

TRIBUNAL'S ORDER

The Applicant, Shri K.V. Prasadrao, is heard on C.P. No. 51/2000. In the first instance, it was suggested to him that this C.P. could be deferred till the next date on which date the O.A. was fixed for hearing, to enable us to see if we can clinch certain further facts. He however insists that it should be disposed of today only, on the facts available and prays that notice may be issued.

2. We find that the Contempt Petition is filed on the Roznama Order by a Division Bench of this Tribunal on 18.08.2000. A copy of this order has been placed at page 5, Exhibit 'A'. The order reads as follows :



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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

OPEN COURT/PRE DELIVERY JUDGEMENT IN OA -566/2000

Hon'ble Vice Chairman / Member (J) /
~~Member (A)~~ may kindly see the above judgement for
approval / signature.

W-9-
5/12
~~V.C. / Member(J) / Member(A)~~

~~Hon'ble Vice Chairman~~

~~Hon'ble Member (J)~~

~~Hon'ble Member(A)~~

I agree by

NS

"Applicant in person.

Issue notices to the respondents, returnable within four weeks. List the case for admission on 22.09.2000.

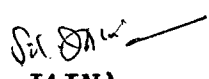
Dasti.

Applicant to file proof of service."

3. The applicant alleges that a contempt is committed since the Respondent has refused to accept this Dasti Service from him. As proof, he points to the copy of the letter at page 6, which is a letter written by him recounting in substance that he had tried to serve the notice by Dasti but was not allowed to do so.

4. We are not convinced that this could be a case, even prima-facie, for contempt and hence do not find any justification for issuing a notice. At best, even if this is proved, we can take an adverse notice in the facts and circumstances when we take up the matter in the Original Application.

5. In view of the discussions above, this contempt petition is rejected at the initial stage.


(S.L. JAIN)

MEMBER (J).



(B.N. BAHADUR)

MEMBER (A).

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